



2026:AHC:10250

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 312 of 2026

S.I. Chandra Pratap Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhil Kumar Srivastava, Madan Mohan Lal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Akhil Kumar Srivastava, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he was appointed on the post of constable in the year 1989 thereafter he was promoted on the post of Head Constable and Sub Inspector on 18.10.2024. The grievance of the writ petitioner is that he has not been accorded second promotional pay scale/grade pay Rs.4200/- after calculating the training period on account of completion of 16 years of services by adding service rendered as tranee and also to grant to increment and benefits of 7th pay commission(revised pay scale) alongwith arrears, in view of the relevant Government order dated 17.03.2012, 05.11.2014, 03.03.2015, 26.08.2015, 22.12.2016 and 13.04.2020.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, 3. The Additional Director General of Police, Establishment /Personnel DGP, Head quarters, Police Bhawan, U.P.Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by

them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 16, 2026

A. Prajapati

(Vikas Budhwar,J.)